

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(S) (59)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/31/2017
NAME OF THE PETITIONER(S) : M. MUTHUKARUPPAN
NAME OF THE RESPONDENT(S) : MADRAS RACE CLUB
UNDER SECTION : 97 OF COMPANIES ACT 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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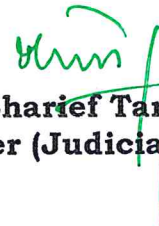
REPRESENTATION BY WHOM			
1.	JAWAHAR Lal AR. RAMANATHAN	Cum In Petiti	Ram
	R. M. Muni, Sr. Adv for Preeti Mohan	for Respondent	Preeti M. C

ORDER

Counsel for both the parties present. After hearing both the parties, the Respondent is directed to issue a fresh notice to all 924 members, who, as per the report of the Chartered Accountant did not fulfilled the requirements of becoming members of the Respondent Club. The notice issued to the said members shall indicate the list of the requirements. Clear 15 days time shall be provided for filing their response along with the documents as proof of Membership of the Club. A general notice shall also be displayed on the notice board of the Club. The Respondent Club shall prepare the list of Members giving the proof of their Membership and of those who failed to do so and shall report to this Bench for further hearing. Put up on 29.8.2017 at 10.30. A.M.



(S. Vijayaraghavan)
Member (Technical)
PAM



(Ch. Md. Sharief Tariq)
Member (Judicial)